

A.



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 979 of 200 2

Applicant(s) K. C. Acharyulu Respondent(s) V.O.I.

Advocate for Applicant(s) M/s. SSK Subudhi Advocate for Respondent(s) Deepan Narendra
Manorajan Das
T.B. Jena
S. Subudhi

NOTES OF THE REGISTRY

970 for Rs 50/- fee

For Regn Pl.

Bak

6.11.02

D.R.

D.R.

07.11.02

For Admn with Int. Relief Pl.

Bak

11.11.02

Bench

ORDERS OF THE TRIBUNAL

REGISTER

Dy. Registrar 07.11.02

1. ORDER DT. 12-11-2002.

Heard Shri S. Patnaik, learned Counsel for the Applicant. On perusal of the records of this OA, it appears that the Applicant has submitted representations to the competent authority for proforma fixation of his pay in the grade of CGS-I, his representations being dated 21-1-2000 (Annexure 2) and dated 21-3-2002 (Annexure 4). It appears that these representations are still pending.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 12.11.02
sent to copy despatch
to all the reports. by
Post.

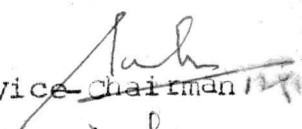
The same copy of order
sent to the Counsel
for both side.

On 22.11.02
S.O.

with the said authority. we, therefore,
direct that the competent authority may
consider the representations of the
petitioner within a period of 60 (sixty)
days from the date of receipt of a copy
of this order and take appropriate
action as due and admissible under rules.

The Original Application is
disposed of accordingly. No costs.

Send copies of this order
alongwith Original Application to the
Respondents. Free copies of this order
be given to learned counsel for the
Applicant and Mr. R. C. Rath, learned Standing
counsel for the Railways, on whom a copy
of this Original Application has been served.


Vice Chairman


Member (Judicial)

Handwritten notes in the left margin, including "Handwritten" and "for".

Handwritten notes at the bottom of the right column, including "20.11.02".